

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION**

Dated Guwahati the 31<sup>st</sup> August, 2023

Pursuant to the order of the Hon'ble Supreme Court dated 25.08.2023 passed in Special Leave Petition (Civil) Diary No. 19206/2023, Hon'ble the Chief Justice has been pleased to designate the following Courts to deal with the matters as indicated in the aforesaid order in respect of the cases which have been transferred to Central Bureau of Investigation (CBI) for investigation in the online mode:

- 1. The Special Judge, CBI & NIA, Assam and**
- 2. The Courts of Chief Judicial Magistrate, Kamrup (Metro), Guwahati as well as Additional Chief Judicial Magistrate, Kamrup (Metro), Guwahati.**

The Presiding Officers of the above Courts are permitted to take the services of the interpreters, preferably from the staff of the Gauhati High Court or District Courts, who are conversant with the languages spoken in the state of Manipur.

By Order,  
*Sd/- Utpal Rajkhowa*  
**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII- 29/2023 /9135-9149/A.** **Dated 31-08-2023**

Copy forwarded to for information and necessary action:-

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Registrar General, Manipur High Court.
3. The Director, Central Bureau of Investigation, New Delhi.
4. The Director General of Police, Manipur/Assam.
5. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
7. The District & Sessions Judge, Kamrup (Metro), Guwahati.
8. The Special Judge, CBI & NIA, Assam.